



Date: 17-02-2026

Quotation for Providing 125 KVA Silent DG Set on rent (Inclusive of oil, fixed & running variable running and operating expenses) in Reserve Bank of India, Main Market, Kasumti, Shimla- 171 009

Reserve Bank of India, Shimla invites quotation for providing 125 KVA Silent DG Set on rent (Inclusive of oil, fixed & running variable running and operating expenses) in Reserve Bank of India, Main Market, Kasumti, Shimla-171 009.

The quotation forms can be downloaded from <https://www.rbi.org.in>. Your quotation, duly filled-in and signed, should be submitted to Reserve Bank of India, Shimla-171009.

The schedule of the quotation is given below:

Sr. No.	Particulars	Details
1.	Name of Department	Estate Department
2.	Name of Work	Providing 125 KVA Silent DG Set on rent (Inclusive of oil, fixed & running variable running and operating expenses) in Reserve Bank of India, Main Market, Kasumti, Shimla-171 009
3.	Total Estimated Cost	₹4.20 Lakh (Excluding GST)
4.	Website	https://www.rbi.org.in
5.	Date of NIQ available for parties to download	From 11:00 AM of February 17, 2026
6.	Start Bid Date	February 17, 2026
7.	Close Bid Date	March 11, 2026
8.	Bid Opening Date	March 12, 2026 at 15:00 PM

**Regional Director
Reserve Bank of India
Shimla**



RESERVE BANK OF INDIA
Main Market, Kasumti
Shimla 171 009
Tel:- 0177- 21259481

Quotation for Providing 125 KVA Silent DG Set on rent (Inclusive of
Oil, fixed & variable running and operating expenses) in Reserve
Bank of India, Main Market, Kasumti, Shimla – 171 009

Name of Contractor: _____

Address: _____

Landline/Mobile Number: _____

E-mail: _____

DISCLAIMER

Reserve Bank of India, Estate Department, Shimla (hereafter called "the Bank"), has prepared this document to give background information on the contract to the interested parties. While the Bank has taken due care in the preparation of the information contained herein and believes it to be in order, neither the Bank nor any of its authorities or agencies nor any of their respective officers, employees, agents or advisors give any warranty or make any representations, expressed or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so and they do not rely only on the information provided by the Bank in submitting the tender. The information is provided on the basis that it is non-binding on the Bank or any of its authorities or agencies or any of their respective officers, employees, agents or advisors. In the case of conflict of meanings between Hindi and English versions of the document, interpretation of English version will prevail.

The Bank reserves the right not to proceed with the contract or to change the configuration of the contract, to alter the time table reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be made to persons or entities expressing interest.



Reserve Bank of India, Shimla

Quotation for Providing 125 KVA Silent DG Set on rent (Inclusive of Oil, fixed & variable running & operating expenses) in Reserve Bank of India, Main Market, Kasumti, Shimla – 171 009

General Instructions:

1. Reserve Bank of India, Shimla intends to engage contractors for Annual Maintenance Contract for providing 125 KVA Silent DG set on rent (Inclusive of oil, fixed & variable running and operating expenses) in Reserve Bank of India, Main Market, Kasumti, Shimla for one year from April 01, 2026 to March 31, 2027. However, the Contract can be further extended for a further period of two years (one year at a time) subject to satisfactory performance and adherence to contractual obligations by the contractor.

2. Submission of Quotation:

Interested contractors shall submit the quotation in prescribed form in a **sealed envelope**, superscribing "Quotation for Providing 125 KVA Silent DG Set on rent (Inclusive of Oil, fixed & variable running and operating expenses) in Reserve Bank of India, Main Market, Kasumti, Shimla – 171 009". The envelope should be addressed by name to the **Regional Director, Reserve Bank of India, Main Market, Kasumti Shimla – 171 009** and submitted to the Bank in the manner enumerated above.

3. The quotation submitted shall be signed by a competent authority otherwise, the quotation may be rejected by the Bank. Also, quotations which are not received in a sealed envelope shall be rejected.
4. The contractor must use only the quotation format issued by the Bank. Any addition / alteration in the text of the quotation made by the contractor shall not be valid and shall be treated as null and void.



Reserve Bank of India, Shimla

Quotation for Providing 125 KVA Silent DG Set on rent (Inclusive of Oil, fixed & variable running and operating expenses) in Reserve Bank of India, Main Market, Kasumpton, Shimla – 171 009

SCHEDULE OF QUANTITY:

Sr. No.	Item Description	Rate per month (in Rs.)
1.	AMC for Providing 125 KVA Silent DG Set on rent (Inclusive of oil, fixed & variable running and operating expenses) in Office premises of RBI, Shimla	

Note:-

1. The GST as applicable shall be charged / paid extra.

Date:

Signature, name and seal of the Contractor

Place:

Other Terms and Conditions:

1. Scope of Work

- a.** To provide 125 KVA Silent DG Set on rent for office premises of RBI, Shimla.
- b.** The diesel consumed by 125 KVA Silent DG Set will be provided by the contractor.
- c.** All the services (routine & preventive) charges will be borne by the contractor.
- d.** All the minor and major repairs of 125 KVA Silent DG Set including replacement of spare parts, if any, will be borne by the contractor.
- e.** It is the sole responsibility of the contractor to deploy the electrician to switch on/off the 125 KVA Silent DG Set.
- f.** The Bank will not be responsible for the wear & tear of the 125 KVA Silent DG Set.
- g.** The spare part/material consumed, if any, in operations of 125 KVA Silent DG Set, will not be reimbursed to the contractor.
- h.** The contractor shall depute experienced service personnel to carry out the work as specified by the Bank.

2. TDS: The TDS shall be deducted as applicable as per the Income Tax Act and GST provisions.

3. Penalty: In case the contractor fails to fulfill his obligations for any day or any number of days to the satisfaction of the Bank, for any reason whatsoever, a penalty of **Rs. 500/- per Hour** will be imposed on the contractor. The Bank shall without prejudice to their rights and remedies including the termination of the contract, be entitled to deduct such damages from the money, if any, payable by them to the contractor.

4. The payment shall be released on monthly basis against presentation of bill after rendering the satisfactory services to the Bank.

5. The Bank reserves the right to discontinue / stop the work at any time during the pendency of the contract without assigning any reason what-so-ever, if performance is not satisfactory or if the contractor commits a breach of any covenant herein contained.

2. The contractor shall be solely responsible for any violation of provision of the labour laws or any other statutory provisions and shall further keep the Reserve Bank of India, Shimla indemnified from all acts of omission, fault, breaches and/or any claim, demand, loss, injury and expenses arising out from the noncompliance of the aforesaid statutory provisions. The contractor failure to fulfil any of the obligations hereunder and/or under the said Acts, rules/regulations and/or any bye-laws or rules framed under or any of these, the Reserve Bank of India, Shimla shall be entitled to recover any of the such losses or expenses, which it may have to suffer or incur on account of such claims, demand, loss or injury, from the contractor's monthly Payment and Security Deposit, if any.
3. The contractor shall comply with all such rules / regulations / law as may be applicable to them or to perform the work. They shall also ensure that all requirements under various labour laws are complied with by them in letter and spirit, including the insurance of the workmen employed. Moreover, the contractors shall be liable to reimburse to the Bank any loss caused to it on account of the failure of the contractor to comply with such requirements.
4. The contractor shall obtain necessary licenses and permit in his own name and at his own expenses and shall keep the Bank indemnified against any lapse on his part incompliance with this requirement or any other statutory requirement.
5. The Contractor shall be solely responsible for compliance of all statutory provisions of all Central and State laws, particularly the the Contract/ Labour (Regulation & Abolition) Act 1970, The Minimum Wages Act 1948, The Minimum Wages (Central) Rules 1950, EPF Act 1952, ESI Act 1948, Workmen Compensation Act 1923, The Payment of Bonus Act 1965 and other applicable Acts relating to contract workers deployed for providing services to Bank.
6. The contractor shall employ reliable persons of proven integrity for services in the Bank. The contractor also agrees hereby that in case the Bank objects to the personal behaviour of any of his personnel and ask for his / her removal, the contractor shall immediately comply with the same and provide substitute at his own cost.

7. All tools and machinery required for routine work shall be provided by the contractor. No extra payment will be made for the same.
8. The successful contractor shall sign an agreement with the Bank. The contractor shall bear the stamp duty of this agreement which shall be executed in duplicate, and the Bank shall retain the original and the Contractor shall retain the duplicate.
9. The rates quoted shall remain open to acceptance by the Bank for a period of 90 days from the date of opening of the Quotation, which may be extended by mutual agreement and the contractor shall not cancel, alter or withdraw the quotation during this period.
10. On receipt of intimation from the Bank of the acceptance of the quotation, the successful contractor shall be bound to implement the work.
11. **Non-Disclosure Clause:** The contractor shall not disclose directly or indirectly any information, materials, and details of the Bank's infrastructure/ systems / equipments etc., which may come to the possession or knowledge of the contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws, The contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the employer. The contractor shall indemnify the employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure of observe the above shall be treated as breach of contract on the part of the contractor and the employer shall be entitled to claim damages and pursue legal remedies.
12. Reserve Bank of India does not bind itself to accept the lowest +or any quotation and reserves to itself the right to accept or reject any or all the quotations either in whole or in part, without assigning any reasons for doing so.
13. The Successful Contractor, on award of the Contract, is/are required to deposit an amount of Rs.49,650.00 (Rupees Forty Nine Thousand Six Hundred Fifty

Only) as Security Deposit with the Bank. This deposit will remain with the Bank during the currency of the contract and no interest shall be paid on this amount.

14. The Contractor is required to take Workmen Compensation Insurance Policy having adequate Sum Insured for Carpenter deputed to cover any payment under W. C. Act or any other Act and ensure that it will remain in force during the currency of the Contract. Copy of the Insurance Policy for Carpenter is required to be submitted to the Bank.

15. Prevention of Sexual Harassment of Women at Work place

The contractor shall comply with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013". In the case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the contractor and the contractor shall ensure appropriate action under the said Act in respect to the complaint. Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank. The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved. The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

16. Risk Clause:

Notwithstanding anything contained in any other clause, RBI reserves the right to terminate the contract due to any failure on the part of the Contractor in discharging its obligations under the contract or in the event of it becoming insolvent or going into liquidation. The decision of the RBI about the failure on the part of the Contractor shall be final and binding on the Contractor. This termination can be done at a notice of 10 working days. In the event of any failure on the part of the Contractor, RBI shall have the right, without any prejudice, to get the work done through any other alternate Contractor at the risk and cost of the Contractor. The additional cost, loss, if any incurred by RBI would be recovered from the Contractor.

17. Jurisdiction of court

This agreement is subject to jurisdiction of the Shimla District Court / Shimla High Court, Shimla.

18. Force Majeure conditions (applicable during the currency of the contract period): Neither Party shall be responsible for any failure to perform due to unforeseen circumstances or due to cause beyond the defaulting Party's control even after exertion of best efforts to prevent such failure, which failure may include, but not be limited to, acts of God, war, riots, embargoes, strikes, lockouts, acts of any Government authority, delays in obtaining licenses or rejection of applications under the statutes, fire or floods.

Date: -

Place: -

**Signature, name and seal of the Contractor
(Please sign at the bottom of all pages)**